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GOVERNMENT OF INDIA MINISTRY OF FINANCE (Department of Revenue) (CENTRAL BOARD OF DIRECT TAXES)

Notification

New Delhi, the 31st May, 2010

INCOME-TAX

S.O. 1261(E).- In exercise of the powers conferred by section 295 of the Income-tax Act, 1961 (43 of 1961), the Central Board of Direct Taxes hereby makes the following rules further to amend the Income-tax Rules, 1962, namely:-

(1) These rules may be called the Income-tax (6th Amendment) Rules, 2010.
 (2) They shall come into force on the 1st day of April, 2010.

2. In the Income-tax Rules, 1962, -

(a) for rules 30, 31, 31A and 31 AA the following rules shall be substituted, namely:-

"Time and mode of payment to Government account of tax deducted at source or tax paid under sub-section (1A) of section 192.

30.

- (1) All sums deducted in accordance with the provisions of Chapter XVII-B by an office of the Government shall be paid to the credit of the Central Government -
 - (a) on the same day where the tax is paid without production of an income-tax challan; and
 - (b) on or before seven days from the end of the month in which the deduction is made or income-tax is due under sub-section (1A) of section 192, where tax is paid accompanied by an income-tax challan.
- (2) All sums deducted in accordance with the provisions of Chapter XVII-B by deductors other than an office of the Government shall be paid to the credit of the Central Government -
 - (a) on or before 30th day of April where the income or amount is credited or paid in the month of March; and
 - (b) in any other case, on or before seven days from the end of the month in which-
 - (i) the deduction is made; or
 - (ii) income-tax is due under sub-section (1A) of section 192.
- (3) Notwithstanding anything contained in sub-rule (2), in special cases, the Assessing Officer may, with the prior approval of the Joint Commissioner, permit quarterly

payment of the tax deducted under section 192 or section 194A or section 194D or section 194H for the quarters of the financial year specified to in column (2) of the Table below by the date referred to in column (3) of the said Table:-

Table

Sl.	Quarter of the Financial Year ended on	Date for quarterly payment
No.		
(1)	(2)	(3)
1.	30 th June	7 th July
2.	30 th September	7 th October
3.	31 st December	7 th January
4.	31 st March	30 th April.

B.- Mode of payment

- (4) In the case of an office of the Government, where tax has been paid to the credit of the Central Government without the production of a challan, the Pay and Accounts Officer or the Treasury Officer or the Cheque Drawing and Disbursing Officer or any other person by whatever name called to whom the deductor reports the tax so deducted and who is responsible for crediting such sum to the credit of the Central Government, shall-
 - (a) submit a statement in Form No. 24G within ten days from the end of the month to the agency authorised by the Director General of Income-tax (Systems) in respect of tax deducted by the deductors and reported to him for that month; and
 - (b) intimate the number (hereinafter referred to as the Book Identification Number) generated by the agency to each of the deductors in respect of whom the sum deducted has been credited.
- (5) For the purpose of sub-rule (4), the Director General of Income-tax (Systems) shall specify the procedures, formats and standards for ensuring secure capture and transmission of data, and shall also be responsible for the day-to-day administration in relation to furnishing the information in the manner so specified.
- (6) (i) Where tax has been deposited accompanied by an income-tax challan, the amount of tax so deducted or collected shall be deposited to the credit of the Central Government by remitting it within the time specified in clause (b) of sub-rule (1) or in sub-rule (2) or in sub-rule (3) into any branch of the Reserve Bank of India or of the State Bank of India or of any authorised bank;
 - (ii) Where tax is to be deposited in accordance with clause (i), by persons referred to in sub-rule (1) of rule 125, the amount deducted shall be electronically remitted into the Reserve Bank of India or the State Bank of India or any authorised bank accompanied by an electronic income-tax challan.
 - (7) For the purpose of this rule, the amount shall be construed as electronically remitted to the Reserve Bank of India or to the State Bank of India or to any authorised bank, if the amount is remitted by way of-

- (a) internet banking facility of the Reserve Bank of India or of the State Bank of India or of any authorised bank; or
- (b) debit card.
- (8) Where tax is deducted before the 1st day of April, 2010, the provisions of this rule shall apply as they stood immediately before their substitution by the Income-tax (Amendment) Rules, 2010.

Certificate of tax deducted at source to be furnished under section 203.

- **31.** (1) The certificate of deduction of tax at source by any person in accordance with Chapter XVII-B or the certificate of payment of tax by the employer on behalf of the employee under sub-section (1A) of section 192 shall be in-
 - (a) Form No. 16, if the deduction or payment of tax is under section 192; and
 - (b) Form No. 16A if the deduction is under any other provision of Chapter XVII-B.
 - (2) The certificate referred to in sub-rule (1) shall specify:-
 - (a) valid permanent account number (PAN) of the deductee;
 - (b) valid tax deduction and collection account number (TAN) of the deductor;
 - (c) (i) book identification number or numbers where deposit of tax deducted is without production of challan in case of an office of the Government;
 - (ii)challan identification number or numbers in case of payment through bank.
 - (d) (i) receipt number of the relevant quarterly statement of tax deducted at source which is furnished in accordance with the provisions of rule 31A;
 - (ii) receipt numbers of all the relevant quarterly statements in case the statement referred to in clause (i) is for tax deducted at source from income chargeable under the head "Salaries".

(3) The certificates in Forms specified in column (2) of the Table below shall be furnished to the employee or the payee, as the case may be, as per the periodicity specified in the corresponding entry in column (3) and by the time specified in the corresponding entry in column (4) of the said Table:-

Sl. No.	Form No.	Periodicity	Due date
(1)	(2)	(3)	(4)
1.	16	Annual	By 31 st day of May of the financial year
			immediately following the financial year in
			which the income was paid and tax deducted
2.	16A	Quarterly	Within fifteen days from the due date for
			furnishing the statement of tax deducted at
			source under rule 31A.

Table

(4) If an assessee is employed by more than one employer during the year, each of the employers shall issue Part A of the certificate in Form No. 16 pertaining to the period for which such assessee was employed with each of the employers and Part B may be issued by each of the employers or the last employer at the option of the assessee.

(5) The deductor may issue a duplicate certificate in Form No. 16 or Form No. 16A if the deductee has lost the original certificate so issued and makes a request for issuance of a duplicate certificate and such duplicate certificate is certified as duplicate by the deductor.

- (6) (i) Where a certificate is to be furnished in Form No. 16, the deductor may, at his option, use digital signatures to authenticate such certificates.
 - (ii) In case of certificates issued under clause (i), the deductor shall ensure that-(a) the provisions of sub-rule (2) are complied with;
 - (b) once the certificate is digitally signed, the contents of the certificates are not amenable to change; and
 - (c) the certificates have a control number and a log of such certificates is maintained by the deductor.

(7) Where a certificate is to be furnished for tax deducted before the 1st day of April, 2010, it shall be furnished in the Form in accordance with the provisions of the rules as they stood immediately before their substitution by the Income-tax (Amendment) Rules, 2010.

Explanation.- For the purpose of this rule and rule 37D, challan identification number means the number comprising the Basic Statistical Returns (BSR) Code of the Bank branch where the tax has been deposited, the date on which the tax has been deposited and challan serial number given by the bank.

Statement of deduction of tax under sub-section (3) of section 200.

31A. (1) Every person responsible for deduction of tax under Chapter XVII-B, shall, in accordance with the provisions of sub-section (3) of section 200, deliver, or cause to be delivered, the following quarterly statements to the Director General of Income-tax (Systems) or the person authorised by the Director General of Income-tax (Systems), namely:-

- (a) Statement of deduction of tax under section 192 in Form No. 24Q;
- (b) Statement of deduction of tax under sections 193 to 196D in-
 - (i) Form No. 27Q in respect of the deductee who is a non-resident not being a company or a foreign company or resident but not ordinarily resident; and
 - (ii) Form No. 26Q in respect of all other deductees.
- (2) Statements referred to in sub-rule (1) for the quarter of the financial year ending with the date specified in column (2) of the Table below shall be furnished by the due date specified in the corresponding entry in column (3) of the said Table:-

Sl. No.	Date of ending of the quarter of the financial year	Due date
(1)	(2)	(3)
1.	30 th June	15 th July of the financial year
2.	30 th September	15 th October of the financial year
3.	31 st December	15 th January of the financial year
4.	31 st March	15th May of the financial year immediately following the financial year in which deduction is made

- (3) (i) The statements referred to in sub-rule (1) may be furnished in any of the following manners, namely:-
 - (a) furnishing the statement in paper form;

(b) furnishing the statement electronically in accordance with the procedures, formats and standards specified under sub-rule (5) alongwith the verification of the statement in Form 27A.

(ii) Where,-

- (a) the deductor is an office of the Government; or
- (b) the deductor is the principal officer of a company; or
- (c) the deductor is a person who is required to get his accounts audited under section 44AB in the immediately preceding financial year; or
- (d) the number of deductee's records in a statement for any quarter of the financial year are twenty or more,

the deductor shall furnish the statement in the manner specified in item (b) of clause (i).

- (iii) Where deductor is a person other than the person referred to in clause (ii), the statements referred to in sub-rule (1) may, at his option, be delivered or cause to be delivered in the manner specified in item (b) of clause (i).
- (4) The deductor at the time of preparing statements of tax deducted shall, (i) quote his tax deduction and collection account number (TAN) in the statement;

(ii) quote his permanent account number (PAN) in the statement except in the case where the deductor is an office of the Government;

(iii) quote the permanent account number of all deductees;

(iv) furnish particulars of the tax paid to the Central Government including book identification number or challan identification number, as the case may be.

(5) The Director General of Income-tax (Systems) shall specify the procedures, formats and standards for the purposes of furnishing of the statements and shall be

responsible for the day to day administration in relation to furnishing of the statements in the manner so specified.

(6) Where a statement of tax deducted at source is to be furnished for tax deducted before the 1st day of April, 2010, the provisions of this rule and rule 37A shall apply as they stood immediately before their substitution or omission by the Income-tax (Amendment) Rules, 2010.

Statement of collection of tax under proviso to sub-section (3) of section 206C.

31AA. (1) Every collector, shall, in accordance with the provisions of the proviso to subsection (3) of section 206C, deliver, or cause to be delivered, to the Director General of Income-tax (Systems) or the person authorised by the Director General of Income-tax (Systems), a quarterly statement in Form No. 27EQ.

(2) Statements referred to in sub-rule (1) for the quarter of the financial year ending with the date specified in column (2) of the Table below shall be furnished by the due date specified in the corresponding entry in column (3) of the said Table:-

Sl. No.	Quarter of the financial year ended	Due date
(1)	(2)	(3)
1.	30 th June	15 th July of the financial year
2.	30 th September	15 th October of the financial year
3.	31 st December	15 th January of the financial year
4.	31 st March	15 th May of the financial year immediately
		following the financial year in which
		collection is made

- (3) (i) The statement referred to in sub-rule (1) may be furnished in any of the following manners, namely:-
 - (a) furnishing the statement in paper form;
 - (b) furnishing the statement electronically in accordance with the procedures, formats and standards specified under sub-rule (5) alongwith the verification of the statement in Form 27A.

(ii) Where,-

- (a) the collector is an office of the Government; or
- (b) the collector is the principal officer of a company; or
- (c) the collector is a person who is required to get his accounts audited under section 44AB in the immediately preceding financial year;
- (d) the number of collectee's records in a statement for any quarter of the financial year are twenty or more,

the collector shall furnish the statement in the manner specified in item (b) of clause (i).

- (iv) Where the collector is a person other than the person referred to in clause(ii), the statement referred to in sub-rule (1) may, at his option, be delivered or cause to be delivered in the manner specified in item (b) of clause (i).
- (4) The collector at the time of preparing statements of tax collected shall, (i) quote his tax deduction and collection account number (TAN) in the statement;

(ii) quote his permanent account number (PAN) in the statement except in the case where the collector is an office of the Government;

(iii) quote the permanent account number of all collectees;

(iv) furnish particulars of the tax paid to the Central Government

including book identification number or challan identification number, as the case may be.

(5) The Director General of Income-tax (Systems) shall specify the procedures, formats and standards for the purposes of furnishing of the statements and shall be responsible for the day to day administration in relation to furnishing of the statements in the manner so specified.

(6) Where a statement of tax collected at source is to be furnished for tax collected before the 1st day of April, 2010, the provisions of this rule shall apply as they stood immediately before their substitution by the Income-tax (Amendment) Rules, 2010. ";

(b) rule 37A shall be omitted;

(c) for rules 37CA and 37D, the following rules shall be substituted, namely:-

"Time and mode of payment to Government account of tax collected at source under section 206C.

37CA.

- All sums collected in accordance with the provisions of sub-section (1) or sub-section (1C) of section 206C by an office of the Government shall be paid to the credit of the Central Government -
 - (a) on the same day where the tax is so paid without production of an income-tax challan; and
 - (b) on or before seven days from the end of the month in which the collection is made, where tax is paid accompanied by an income-tax challan.
- (2) All sums collected in accordance with the provisions of sub-section (1) or sub-section (1C) of section 206C by collectors other than an office of the Government shall be paid to the credit of the Central Government within one week from the last day of the month in which the collection is made.

- (3) In the case of an office of the Government, where tax has been paid to the credit of the Central Government without the production of a challan, the Pay and Accounts Officer or the Treasury Officer or the Cheque Drawing and Disbursing Officer or any other person by whatever name called to whom the collector reports the tax so collected and who is responsible for crediting such sum to the credit of the Central Government, shall-
 - (a) submit a statement in Form No. 24G within ten days from the end of the month to the agency authorised by the Director General of Income-tax (Systems) in respect of tax collected by the collectors and reported to him for that month; and
 - (b) intimate the number (hereinafter referred to as the Book Identification Number) generated by the agency to each of the collectors in respect of whom the sum collected has been credited.
 - (4) For the purpose of sub-rule (3), the Director General of Income-tax (Systems) shall specify the procedures, formats and standards for ensuring secure capture and transmission of data, and shall also be responsible for the day-to-day administration in relation to furnishing the information in the manner so specified.
 - (5) (i) Where tax has been deposited accompanied by an income-tax challan, the tax collected under sub-section (1) or sub-section (1C) of section 206C shall be deposited to the credit of the Central Government by remitting it within the time specified in clause (b) of sub-rule (1) or in sub-rule (2) into any branch of the Reserve Bank of India or of the State Bank of India or of any authorised bank.
 - (ii) Where tax is to be deposited in accordance with clause (i), by persons referred to in sub-rule (1) of rule 125, the amount collected shall be electronically remitted into the Reserve Bank of India or the State Bank of India or any authorised bank accompanied by an electronic income-tax challan.
 - (6) For the purpose of this rule, the amount shall be construed as electronically remitted to the Reserve Bank of India or to the State Bank of India or to any authorised bank, if the amount is remitted by way of-
 - (a) internet banking facility of the Reserve Bank of India or of the State Bank of India or of any authorised bank; or
 - (b) debit card.
 - (7) Where tax is collected before the 1st day of April, 2010, the provisions of this rule shall apply as they stood immediately before their substitution by the Income-tax
 - (Amendment) Rules, 2010.

Certificate of tax collected at source under section 206C(5).

37D. (1) The certificate of collection of tax at source under sub-section (5) of section 206C to be furnished by the collector shall be in Form 27D.

- (2) The certificate referred to in sub-rule (1) shall specify:-
- (a) valid permanent account number (PAN) of the collectee;
- (b) valid tax deduction and collection account number (TAN) of the collector;
- (c) (i) book identification number or numbers where deposit of tax collected is without production of challan in case of an office of the Government;
 (ii)challan identification number or numbers in case of payment through bank:
- (d) receipt number of the relevant quarterly statement of tax collected at source which is furnished in accordance with the provisions of rule 31AA.

(3) The certificate in the Form No. 27D referred to in sub-rule (1) shall be furnished to the collectee within fifteen days from the due date for furnishing the statement of tax collected at source specified under sub-rule (2) of rule 31AA.

(4) The collector may issue a duplicate certificate in Form No. 27D if the collectee has lost the original certificate so issued and makes a request for issuance of a duplicate certificate and such duplicate certificate is certified as duplicate by the collector.

(5) Where a certificate is to be furnished for tax collected before the 1st day of April, 2010, it shall be furnished in the Form in accordance with the provisions of the rules as they stood immediately before their substitution by the Income-tax (Amendment) Rules, 2010. ";

(d) in Appendix-II,-

(i) for Form. No. 16 and Form No.16A, the following Forms shall be substituted, namely:-

					RM NO.16			
					ule 31(1)(a)] ART A			
	C	artificata undar sa	etion 203 of			for Tay dodu	ted at source on Sa	alarv
Name a		ess of the	CHUII 203 01	i die meome-t			of the Employee	nai y
Employ						8		
	AN of the eductor		TAN of th	he Deductor	PAN of th	e Employee		
Addres	Ss	CIT(TDS	-	•••	Assessi	nent Year	Pe	eriod
<u></u>		Din oodo					From	То
City	•••••	Pin code			v doductod of	CONNOC		
				ummary of ta				-
Qua	nter	Receipt Num statements of T (3) of section 200	DS under s	original sub-section		' tax deducted f the employe	e deposited/rem	int of tax itted in respect of mployee
Quar								
· ·	rter 2							
	rter 3 rter 4							
-	tal							
				PART B	(Refer Note 1)		
Details	of Salar	y paid and any ot	her income	and tax deduc	cted			
1	Gro	ss Salary				Rs		
	(a)	Salary as per pr	ovisions cor	ntained in sec.1	17(1)	Rs		
	(b)	Value of perqui wherever applic	isites u/s 17(cable)	2) (as per Forr	n No.12BB,	Rs		
	(c)	Profits in lieu o Form No.12BB	f salary unde , wherever a	er section 17(3 applicable))(as per	Rs.		
	(d)	Total					Rs	
2		Less: Allowa	nce to the ex	tent exempt u	/s 10			
		Allowance		R	Rs.	1		
						Rs.		
							Rs	
							13	
				-		1		

3	Balance(1-2)		Rs	
4	Deductions :			
	(a) Entertainment allowance	Rs.		
	(b) Tax on employment	Rs.		
5	Aggregate of 4(a) and (b)		Rs	
6	Income chargeable under the head 'salaries' (3-5)			Rs
7	Add: Any other income reported by the employee			
	Income Rs.			
			Rs	
			K5	
8	Gross total income (6+7)			Rs
9	Deductions under Chapter VIA (A) sections 80C, 80CCC and 80CCD			
	(a) section 80C		Gross Amount	Deductible amount
	(i)		Rs	
	(ii)		Rs	
	(iii)		Rs	
	(iv)		Rs	
	(v)			
	(vi)			
	(vii)		Rs.	Rs.
	(b) section 80CCC		Rs.	Rs.
	(c) Section 80CCD			
	Note: 1. Aggregate amount deductible under section 80C shall not exceed one lakh rupees.2. Aggregate amount deductible under the three sections, i.e., 80C, 80CCC and 80CCD shall not exceed one lakh rupees.			
	(B) Other sections (e.g. 80E, 80G etc.) under Chapter VI-A.			
		Gross	Qualifying	Deductible
	(i) section	amount Rs.	amount Rs.	amount Rs.
	(ii) section	Rs.	Rs.	Rs.
	(iii) section	Rs.	Rs.	Rs.
	(iv) section	Rs.	Rs.	Rs.
	(v) section	Rs.	Rs.	Rs.

10	Aggregate of deductible amount un	der Chapter VIA			Rs							
11	Total Income (8-10)	e (8-10) income ess @ 3% (on tax computed at S. No. 12) e (12+13) under section 89 (attach details) e (14-15) Verification Verification Verification Son/daughter of										
12	Tax on total income				Rs							
13	Education cess @ 3% (on tax comp	outed at S. No. 12)			Rs.							
14	Tax Payable (12+13)				Rs.							
15	Less: Relief under section 89 (attac	h details)			Rs							
16	12 Tax on total income Rs 13 Education cess @ 3% (on tax computed at S. No. 12) Rs 14 Tax Payable (12+13) Rs. 15 Less: Relief under section 89 (attach details) Rs 16 Tax payable (14-15) Rs. Verification I,											
12 Tax on total income Rs 13 Education cess @ 3% (on tax computed at S. No. 12) Rs 14 Tax Payable (12+13) Rs. 15 Less: Relief under section 89 (attach details) Rs 16 Tax payable (14-15) Rs. Verification I,, son/daughter of												
Verification I,, son/daughter ofworking in the capacity of												
14 Tax Payable (12+13) Rs. 15 Less: Relief under section 89 (attach details) Rs 16 Tax payable (14-15) Rs. Verification I, son/daughter of												
12 Tax on total income Rs 13 Education cess @ 3% (on tax computed at S. No. 12) Rs 14 Tax Payable (12+13) Rs. 15 Less: Relief under section 89 (attach details) Rs 16 Tax payable (14-15) Rs. Verification I,												
12 Tax on total income Rs 13 Education cess @ 3% (on tax computed at S. No. 12) Rs 14 Tax Payable (12+13) Rs. 15 Less: Relief under section 89 (attach details) Rs 16 Tax payable (14-15) Rs. Verification I,												

Notes:

- 1. If an assessee is employed under more than one employer during the year, each of the employers shall issue Part A of the certificate in Form No. 16 pertaining to the period for which such assessee was employed with each of the employers. Part B may be issued by each of the employers or the last employer at the option of the assessee.
- 2. Government deductors to enclose Annexure-**A** if tax is paid without production of an income-tax challan and Annexure-**B** if tax is paid accompanied by an income-tax challan.
- 3. Non-Government deductors to enclose Annexure-**B**.
- 4. The deductor shall furnish the address of the Commissioner of Income-tax (TDS) having jurisdiction as regards TDS statements of the assessee.
- This Form shall be applicable only in respect of tax deducted on or after 1st day of April, 2010.

ANNEXURE-A

DETAILS OF TAX DEDUCTED AND DEPOSITED IN THE CENTRAL GOVERNMENT ACCOUNT THROUGH BOOK ENTRY

(The Employer to provide payment wise details of tax deducted and deposited with respect to the employee)

S. No.	Tax Deposited in respect of the		Book identification number (BIN) Receipt numbers of Form No.24G DDO Sequence Number in the Book Adjustment Mini Statement L <thl< th=""> <thl< th=""> <thl< th=""> <thl< th=""></thl<></thl<></thl<></thl<>																		
	employee (Rs.)						f For	m	Nu	mbei Adjus	r in th tmen	ne Bo t Min				de	epo	site	d	x	
Total						-							-								

Note:

1. In the column for TDS, give total amount for TDS, Surcharge (if applicable) and education cess.

ANNEXURE-B

DETAILS OF TAX DEDUCTED AND DEPOSITED IN THE CENTRAL GOVERNMENT ACCOUNT THROUGH CHALLAN

(The Employer to provide payment wise details of tax deducted and deposited with respect to the employee)

S. No.	Tax Deposited in respect of the						(Chal	lan	ide	ntifi	cati	onı	۷)								
	employee (Rs.)	B	SR				Ban	k			d	on v lepo /mr	site	d			Challan Serial Number					
Total		BSR Code of the Ba Image: Strate st																				

Note:

1. In the column for TDS, give total amount for TDS, Surcharge (if applicable) and education cess.

									1 NO. le 31(1															
		Certificate u	ındeı	sect	ion 2	03 of	_				1961 fo	r Tax (leduc	ted at	sou	rce								
Name an	d addr	ess of the Dedu	ctor								Nam	e and a	nddre	ss of t	he D)edu	ictee	;						
Р	AN of	the Deductor]	ΓAN	of th	e De	ducto	r			PA	N of t	he I)edu	ictee)						
Address.		CIT(T				••				Assessr	nent Y	ear				Pe	riod	[
		Pin co												Fro	m				Т	0				
							Sum	mary	y of p	ayment	t											_		
	Amoun	t paid/credited					Nat	ture	of pay	ment				Date	of p	aym	ent/	cr	edit			_		
			Summary of tax deducted at source in respect of deductee Receipt Numbers of original quarterly Amount of tax deducted in Amount of tax																					
Quar	ter	Receipt Num statements of (3) of section 2				tax dee f the de			depo	site	d/re		ed	in 1	esp	oect	t							
		TAILS OF TA ductor to provi						THF	ROUG	БН СН	ALLA	N									1			
S. No.	res	Deposited in spect of the leductee]	Book	identi	ficatio	n num	ber (BIN)										
		(Rs.)	R	lecei		ımbe lo.24	ers of G	f For	'n) Seque Book A Sta		nent				te or dep ld/n	00	site	d				
Total									<u> </u>		I	I	<u> </u>		-									
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S. No.		ax Deposited i ect of the dedu (Rs.)							Cha	llan id	entific	ation	numl	oer (C	IN)									

	(Rs.)	В	BSR Code of the Bank Branch								Date on which tax deposited (dd/mm/yyyy)									Challan Serial Number						
Total							<u> </u>	L		1	<u>I</u>		L	.	I		<u> </u>	1	1	1	1					
(designation of the second sec	tion) do hereby certify sited to the credit of th and correct and is bas records.	that a s e Cent	sum ral (of F Gove	ks erni	nen	t. I f	 urt	Rs. her	cert	ify t	hat	the	(inf	in w orm	ord atio	ls)] ł n gi	ias b ven a	een o bove	ledu e is tr	cted ue,					
Place																										
Date				Sig	natı	ire (of pe	rsoi	ı res	spon	sible	e for	deo	duct	ion	of ta	X									
Designati	on:			Ful Nai	-																					

Notes:

- 1. Government deductors to fill information in item **I** if tax is paid without production of an income-tax challan and in item **II** if tax is paid accompanied by an income-tax challan.
- 2. Non-Government deductors to fill information in item II.
- 3. In item I and II, in the column for TDS, give total amount for TDS, Surcharge (if applicable) and education cess.
- 4. The deductor shall furnish the address of the Commissioner of Income-tax (TDS) having jurisdiction as regards TDS statements of the assessee.
- This Form shall be applicable only in respect of tax deducted on or after 1st day of April, 2010.";

(ii) after Form No. 24, the following Form shall be inserted, namely:-

(iii) for Form No. 27D, the following Form shall be substituted, namely:-

	"FORM NO.27D [See rule 37D]																				
		Certific	ate un	nder s	ection	206C		-		-	1961 f	or Tay	collec	ted at	5011	rce					
Name ar	nd addr	ess of the C												lress o			lect	tee			
	PAN of	the Collect	or		TA	N of	the Co	PAN of the Collectee													
Address	CIT(TDS) Address									sment	Year				P	eriod	1				
		Piı										_	Fr	om				T	0		
-							Su	mmar	y of re	eceipt											
A	mount	received/de	bited				N	ature	of rec	eipt				Date	e of :	receij	pt/o	deb	it		
						Sum	mary	of tax	collec	ted at	source	:									
Quar	QuarterReceiptNumberoforiginalquarterly statements of TCS under proviso to sub-section (3) of section 206C							Amount of tax collected in respect of the collectee Amount of tax deposited/remitted in respect of the collectee													
				~ ~ ~ ~														~ ~ ~	~		
		ETAILS OF					1	THRO	UGH	BOOH	K ENT	RY								Г	
S. No.	in re the	Deposited espect of collectee						Во	ok id	entific	ation	numb	er (BI	N)							
		(Rs.)		BAN		ımbeı /CDD) Sequ Book A St		ment				dej	pos	hich ited /yyy		ĸ
																					П
																					П
Total								L												<u> </u>	
	II. DI	ETAILS OF	TAX	COL	LEC	TED A	AND I	DEPO	SITE	D IN T	THE C	ENTR	AL G	OVER	NM	ENT	A	CCO	OUN'	Г	
		Collector to						THR	OUG	H CH	ALLA	N									

S. No.	Tax Deposited respect of th	ıe		Challan identification number (CIN)																
	collectee (R	s.j	BS	BSR Code of the Bank Branch Date on which tax deposited (dd/mm/yyyy)									Challan Serial Number							
						1	1													
Total			_																	
			Verification																	
(designa source a true, con	ation) do hereby and deposited to nplete and corre vailable records.	certify the crea	that a dit of	a su f the	m of Cent	Rs tral (Gove	ernme	.[Rs. nt. I 1	urth	er o	erti	ify tl	(ii 1at f	n wo the i	rds] nfor)] has b mation	een o give	collecte n above	d at e is
Place																				
Date							Sign	ature	of per	son	resp	onsi	ble f	or c	ollec	tion	of tax			
Designat	ion:	L					Full Nam	e:												

Notes:

- 1. Government collectors to fill information in item **I** if tax is paid without production of an income-tax challan and in item **II** if tax is paid accompanied by an income-tax challan.
- 2. Non-Government collectors to fill information in item II.
- 3. In item I and II, in the column for TCS, give total amount for TCS, Surcharge (if applicable) and education cess.

4. The collector shall furnish the address of the Commissioner of Income-tax (TDS) having jurisdiction as regards TCS statements of the assessee.

5. This Form shall be applicable only in respect of tax collected on or after 1st day of April, 2010.".

Notification No. 41 /2010

[F.No. 142/27/2009-SO(TPL)]

(Rajesh Kumar Bhoot) Director (Tax Policy and Legislation)

Note. The principal rules were published vide, Notification No. 969(E), dated the 26^{th} March 1962 and last amended by the Income-tax (5^{th} Amendment) Rules, 2010 vide Notification S.O.1211 (E) dated 21st May, 2010.

Details of Transfer voucher for the month ending (month)mm (year) yyyy	" FORM NO. 24G [See rule 30 and rule 37CA] TDS/TCS Book Adjustment Statement									
Accounts Officer Identification Number (AIN) PAO registration Number (provided by Central Record Keeping Agency) Accounts Officer Address* Address 1 Address 3 Address 4 City* Address 4 PIN code* State* STD code-Phone No* Email id * 2 Responsible persons details (see note 1) Responsible persons address* Address 3 Address 4 City* Email id * PIN code* Address 2 STD code-Phone No* Address 4 City* Email id * STD code-Phone No* Address 4 City* Email id * STD code-Phone No* Modress 2 Address 3 Address 4 City* Email id * PIN code* State* STD code-Phone No* Mobile no. of the responsible person 3 Type of statement* Mobile no. of the responsible person	Details of Transfer voucher for the month ending (month)mm (yea	ar) уууу								
Accounts Officer Identification Number (AIN) Recounts office name* Accounts office name* Address 1 Accounts office Address* Address 2 Address 3 Address 4 City* Address 4 PIN code* State* STD code-Phone No* Email id * 2 Responsible persons details (see note 1) Responsible persons details (see note 1) Responsible persons details (see note 1) Address 4 Responsible persons Address* Address 2 Address 1* Address 4 City* State* PIN code* State* STD code- Phone No* Mobile no. of the responsible person 3 Type of statement* Mobile no. of the responsible person	1 Accounts Officer details									
Account office name* Accounts Office Address* Address 1* Address 3 City* PIN code* STD code-Phone No* 2 Responsible persons details (see note 1) Modress 3 City* PIN code* STD code- Phone No* 3 Type of statement* Has the sta										
Accounts Office Address* Address 1* Address 1* Address 2 Address 3 Address 4 City* State* PIN code* Email id * STD code-Phone No* Address 2 2 Responsible persons details (see note 1) Responsible persons details (see note 1) Responsible persons designation* Address 2 Address 3 Address 4 City* Address 4 PIN code* Address 4 STD code-Phone No* Address 4 State* Address 4 City* State* PIN code* Mobile no. of the responsible person 3 Type of statement* Mobile no. of the responsible person				Record Keeping Agency)						
Address 1* Address 2 Address 3 Address 4 City* State* PIN code* Email id * STD code-Phone No* Email id * 2 Responsible persons details (see note 1) Responsible persons details (see note 1) Responsible persons details (see note 1) Address 2 Responsible persons details (see note 1) Address 2 Responsible persons details (see note 1) Address 4 City* Address 4 City* State* PIN code* State* STD code-Phone No* Mobile no. of the responsible person 3 Type of statement* Mobile no. of the responsible person										
Address 3 Address 4 City* State* PIN code* Email id * STD code-Phone No* Email id * 2 Responsible persons details (see note 1) Responsible persons name* Responsible persons designation* Address 2 Address 1* Address 4 Address 3 Address 4 City* Address 4 PIN code* State* Responsible persons Address* Address 4 Address 1* Address 4 Address 3 Email id * City* State* PIN code* State* STD code- Phone No* Mobile no. of the responsible person 3 Type of statement* Has the statement been filed earier for this Month (Yes/No)										
City* State* PIN code* Email id * STD code-Phone No* Email id * 2 Responsible persons details (see note 1) Responsible persons designation* Responsible persons designation* Address 2 Address 1* Address 4 City* State* PIN code* State* STD code-Phone No* Mobile no. of the responsible person 3 Type of statement* Mobile no. of the responsible person										
PIN code* STD code-Phone No* 2 Responsible persons details (see note 1) Responsible persons name* Responsible persons designation* Responsible persons Address * Address 1* Address 3 City* PIN code* STD code- Phone No* 3 Type of statement* Has the statement been filed earier for this Month (Yes/No) Email id *										
STD code-Phone No* 2 Responsible persons details (see note 1) Responsible persons name* Responsible persons designation* Responsible persons designation* Address 1* Address 3 City* PIN code* STD code- Phone No* 3 Type of statement* Has the statement been filed earier for this Month (Yes/No)										
2 Responsible persons details (see note 1) Responsible persons name* Responsible persons designation* Responsible persons Address* Address 1* Address 3 City* PIN code* STD code- Phone No*				Emailiu						
Responsible persons designation* Responsible persons designation* Responsible persons designation* Address 1* Address 3 City* PIN code* State* Did dess 2 Mobile no. of the responsible person										
Responsible persons designation* Responsible persons Address* Address 1* Address 3 City* PIN code* STD code- Phone No*	2 Responsible persons details (see note 1)									
Responsible persons Address* Address 1* Address 3 City* PIN code* STD code- Phone No* 3 Type of statement* Has the statement been filed earier for this Month (Yes/No)										
Address 1* Address 2 Address 3 Address 4 City* State* PIN code* Email id * ST pe of statement* Mobile no. of the responsible person										
Address 3 Address 4 City* State* PIN code* Email id * STD code- Phone No* Mobile no. of the responsible person										
City* State* PIN code* Email id * STD code- Phone No* Mobile no. of the responsible person										
PIN code* Email id * STD code- Phone No* Mobile no. of the responsible person 3 Type of statement* Has the statement been filed earier for this Month (Yes/No)										
STD code- Phone No* Mobile no. of the responsible person 3 Type of statement* Has the statement been filed earier for this Month (Yes/No)										
3 Type of statement* Has the statement been filed earier for this Month (Yes/No)										
Has the statement been filed earier for this Month (Yes/No)	STD code- Phone No*			wobile no. of the responsible person						
Has the statement been filed earier for this Month (Yes/No)	2 Turne of shakes we shak									
	If answer to above is "Yes", then Provisional receipt no of original									

	res , then novisional receipt no or original
statement	

4 Category of Deductor for whom statement is being submitted*: Central/State Government

State Name

Ministry Sub Ministry

_		
_		-

5 DDO wise details of transfer Vouchers

5a DDO wise details of TDS-Salary (24Q)

												Tax	
												Deducted/Collected	
												(Sum of	Total TDS / TCS remitted to
			TAN of	Name of								BaS_TAX,SUR,EDU_	Government account
S.No.*	DDO registration no (provided by Central Record Keeping Agency)	DDO code	DDO*	DDO*	Address 1*	Address 2	Address 3	Address 4	City* St	ate* PIN Cod	* Email id	CESS)*	(AG/Pr CCA)*
151	152	153	154	155	156	157	158	159	160	161	62 16	3 164	165
	Total												

5b Total TDS/TCS amount transferred for TDS-Non-Salary (26Q)

												-	Tax	
													Deducted/Collected	
												((Sum of	Total TDS / TCS remitted to
			TAN of	Name of									BaS_TAX,SUR,EDU_	Government account
S.No.*	DDO registration no (provided by Central Record Keeping Agency)	DDO code	DDO*	DDO*	Address 1*	Address 2	Address 3	Address 4	City* St	tate* PIN Co	de* En	nail id	CESS)*	(AG/Pr CCA)*
166	167	168	169	170	171	172	173	174	175	176	177	178	179	180
	Total													

5c Total TDS/TCS amount transferred for TDS-Non-Resident (27Q)

													Tax	
													Deducted/Collected	
													(Sum of	Total TDS / TCS remitted to
			TAN of	Name of									BaS_TAX,SUR,EDU_	Government account
S.No.*	DDO registration no (provided by Central Record Keeping Agency)	DDO code	DDO*	DDO*	Address 1*	Address 2	Address 3	Address 4	City* S	State*	PIN Code*	Email id	CESS)*	(AG/Pr CCA)*
181	182	183	184	185	5 186	187	188	189	190	191	192	193	194	195
	Total													

5d Total TDS/TCS amount transferred for TCS (27EQ)

												Tax	
												Deducted/Collected	
												(Sum of	Total TDS / TCS remitted to
			TAN of	Name of								BaS_TAX,SUR,EDU_	Government account
S.No.*	DDO registration no (provided by Central Record Keeping Agency)	DDO code	DDO*	DDO*	Address 1*	Address 2	Address 3	Address 4 City*	State*	PIN Code*	Email id	CESS)*	(AG/Pr CCA)*
196	197	198	199	200	0 201	202	203	204 205	206	207	208	209	210
	Total												

6 Statement Summary:

~		
	Count of Distinct DDOs	
	No of entries in item 5	
	Total TDS/TCS amount reported	
	Total TDS / TCS remitted to Government account (AG/Pr CCA)	

VERIFICATION

I ------ hereby certify that all the particulars furnished above are correct and complete

Place: Date: Signature of the person responsible (see note 1)

Notes

1 Responsible person is the person made responsible in the office of Pay and Accounts Officer (PAO) or Treasury Officer(TO) or Cheque Drawing and Disburshing Officer (CDDO) for filing of this form

2 Payments pertaining to all the nature of payment TDS-Salary(24Q)/TDS-Non-Salary(26Q)/TDS-Non-Resident(27Q)/TCS(27EQ) to be furnished in same form

3 Furnishing of either DDO registration no. or DDO code is mandatory.

4 There can be maximum four entries (Nature of deduction wise) per DDO in every month

5 This form shall be applicable only in respect of tax deducted/collected on or after 1st April, 2010

6 The fields marked as * are mandatory.

7 Details of Ministry

Sr. No.	Ministry
1	Civil
2	Railway
3	Defence
4	Telecommunication
5	Post

6 Details of Sub Ministry(in case of Civil Ministry)

Sr. No. Sub Ministry name

Sr. NO.	Sub Ministry name
1	Agriculture
	Atomic Energy
3	Fertilizers
4	Chemicals and Petrochemicals
5	Civil Aviation and Tourism
6	Coal
7	Consumer Affairs, Food and Public Distribution
8	Commerce and Textiles
9	Environment and Forests and Ministry of Earth Science
10	External Affairs and Overseas Indian Affairs
11	Finance
12	Central Board of Direct Taxes
13	Central Board of Excise and Customs
14	Contoller of Aid Accounts and Audit
15	Central Pension Accounting Office
16	Food Processing Industries
17	Health and Family Welfare
18	Home Affairs and Development of North Eastern Region
19	Human Resource Development
20	Industry
21	Information and Broadcasting
22	Telecommunication and Information Technology
23	Labour
24	Law and Justice and Company Affairs
25	Personnel, Public Grievances and Pensions
26	Petroleum and Natural Gas
27	Plannning, Statistics and Programme Implementation
28	Power

Sr. No.	Sub Ministry name
29	New and Renewable Energy
30	Rural Development and Panchayati Raj
31	Science And Technology
32	Space
33	Steel
34	Mines
	Social Justice and Empowerment
36	Tribal Affairs
37	D/o Commerce (Supply Division)
38	Shipping and Road Transport and Highways
	Urban Development, Urban Employment and
39	Poverty Alleviation
40	Water Resources
41	President's Secretariat
42	Lok Sabha Secretariat
	Rajya Sabha secretariat
44	Election Commission
45	Andaman and Nicobar Islands Administration
46	Chandigarh Administration
47	Dadra and Nagar Haveli
	Goa, Daman and Diu
49	Lakshadweep
	Pondicherry Administration
51	Pay and Accounts Officers (Audit)
52	Non-conventional energy sources
	Government of NCT of Delhi
54	Others

-		
/	Details of State	
Sr. No.	State Name	
1	ANDAMAN AND NICOBAR ISLANDS	
2	ANDHRA PRADESH	
3	ARUNACHAL PRADESH	
4	ASSAM	
5	BIHAR	
6	CHANDIGARH	
7	CHATTISHGARH	
8	DADRA & NAGAR HAVELI	
9	DAMAN & DIU	
	DELHI	
11	GOA	
12	GUJARAT	
13	HARYANA	
14	HIMACHAL PRADESH	
15	JAMMU & KASHMIR	
	JHARKHAND	
17	KARNATAKA	
18	KERALA	
	LAKSHWADEEP	
	MADHYA PRADESH	
	MAHARASHTRA	
	MANIPUR	
	MEGHALAYA	
	MIZORAM	
	NAGALAND	
	ORISSA	
27	PONDICHERRY	
28	PUNJAB	
	RAJASTHAN	
	SIKKIM	
	TAMILNADU	
	TRIPURA	
	UTTAR PRADESH	
	UTTARANCHAL	
	WEST BENGAL	
	1	